

NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

(COURT-II)

Item No. 211
(IB)-1138(ND)2018

IN THE MATTER OF:

R J Packwells Pvt. Ltd.
Vs.

... Applicant/Petitioner

M/s. Nibula Print And Pack Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016 (CIRP)

Order delivered on 11.03.2020

CORAM:

**MR. L.N. GUPTA
HON'BLE MEMBER (T)**

**CH. MOHD.SHARIEF TARIQ
HON'BLE MEMBER (J)**

For the Applicant:

**Mr. Shailendra Singh, Ms. Neha Mathew, Ms.
Muskan Garg, Adv. For Resolution Applicant.**

For the Respondent:

**Mr. Sanjeev Panda, Adv. For Mr. Itendrapal
Singh, Adv.**

For the R.P.

Mr. Ashok Kriplani, R.P

For the H.D.F.C Bank

Ms. Richa, Adv.

ORDER

IA-1512/2019 and 1684/2019 filed in (IB)-1138(ND)2018

The Counsel for the Resolution Professional and Counsel for the Objector HDFC Bank have made final submissions. The Counsel for Resolution Professional shall make reply arguments on the next date. It is also directed that short notes of submissions be submitted by both sides.

List the matter on 12th March, 2020.



**(L.N. GUPTA)
MEMBER (T)**



**(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)**